

Daily air service from either Delhi or Calcutta to Imphal

3602. SHRI W. ANGOU SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government are aware of that the daily air service either from Delhi or Calcutta have been stopped for Imphal; and

(b) if so, by when it will be resumed?

THE MINISTER OF CIVIL AVIATION (SHRI CM. IBRAHIM): a) Indian Airlines has not withdrawn services to/from Imphal in the recent past.

(b) Does not arise.

Banking Facilities for Prime Minister's Rojgar Yojana

3603. SHRI K.R. MALKANI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that government are running Prime Minister's Rojgar Yojana for educated employed;

(b) if so, the procedure for indentifying the needy deserving applicants;

(c) the procedure adopted by the banks in this regard;

(d) the State-wise target of beneficiaries in the last three years;

(e) the disbursement, number-wise and amount-wise, achieved against the target during these three years;

(f) whether there is any target percentage for SC, ST and Minorities and, if so, the details thereof; and

(g) the number of Muslim beneficiaries in the last three years and the total amount received by them?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (c) Yes, Sir. The Prime Minister's Rojgar Yojana (PMRY) was launched on 2nd

October, 1993 and will be implemented during the 8th Plan period. Initially introduced in urban areas, it is being implemented throughout the country with effect from 1st April, 1994. All Youth between 18-35 years age, who are matriculate, passed or failed whose annual family income does not exceed Rs. 24000 and whose parent's income is upto Rs. 24000 are eligible to apply in the prescribed form in the District Industries Centre (DIC) or Small Industries Service Institutes (SISI) (in Metropolitan cities) or to NGO's Industries Association and other agencies who will in turn refer the applications to the District Committee (Task Force). The Task Force constituted at sub-divisional level/block level screen the applications and sponsor the eligible ones to the banks for assistance under the scheme. Depending upon the viability and bankability of the project, banks take their own commercial decision regarding sanction of loan. Assets created out of loan will form the security. No third party guarantee/collateral is necessary.

(d) to (e) The State/Union Territory-wise distribution of targets as also the year-wise performance against the target during the last three years i.e. 1993-94, 1994-95 and 1995-96 as furnished by Reserve Bank of India (RBI) are set out in the Annexures.

[See Appendix 178, Annexure No. 85]

(f) Yes, Sir. The Schemes provides for reservation of 22.5% for SCs/STs and 27% for other backward classes. There is, however no reservation for the minority communities.

(g) RBI has reported that the present data reporting system of the banks does not generate the information on the number of beneficiaries and the amount received by them, under the PMRY scheme separately for the minority communities.